

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 31st October, 2012 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 37 of 2012.

A Bill further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

	1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 2012.	Short title and commencement.
	(2) It shall be deemed to have come into force on the 14 th day of July 2012.	
Tamil Nadu Act 1 of 1982.	2. In section 12 of the Bharathiar University Act, 1981, in the third proviso to sub-section (3), for the expression “sixty-five years”, the expression “seventy years” shall be substituted.	Amendment of Tamil Nadu Act 1 of 1982.
Tamil Nadu Act 2 of 1982.	3. In section 12 of the Bharathidasan University Act, 1981, in the third proviso to sub-section (3), for the expression “sixty-five years”, the expression “seventy years” shall be substituted.	Amendment of Tamil Nadu Act 2 of 1982.
Tamil Nadu Act 15 of 1984.	4. In section 12 of the Mother Teresa Women’s University Act, 1984, in the third proviso to sub-section (3), for the expression “sixty-five years”, the expression “seventy years” shall be substituted.	Amendment of Tamil Nadu Act 15 of 1984.
Tamil Nadu Act 23 of 1985.	5. In section 13 of the Alagappa University Act, 1985, in the third proviso to sub-section (3), for the expression “sixty-five years”, the expression “seventy years” shall be substituted.	Amendment of Tamil Nadu Act 23 of 1985.
Tamil Nadu Act 31 of 1990.	6. In section 11 of the Manonmaniam Sundaranar University Act, 1990, in the third proviso to sub-section (3), for the expression “sixty-five years”, the expression “seventy years” shall be substituted.	Amendment of Tamil Nadu Act 31 of 1990.
Tamil Nadu Act 45 of 1997.	7. In section 12 of the Periyar University Act, 1997, in the third proviso to sub-section (3), for the expression “sixty-five years”, the expression “seventy years” shall be substituted.	Amendment of Tamil Nadu Act 45 of 1997.
Tamil Nadu Act 27 of 2002.	8. In section 10 of the Tamil Nadu Open University Act, 2002, in the second proviso to sub-section (3), for the expression “sixty-five years”, the expression “seventy years” shall be substituted.	Amendment of Tamil Nadu Act 27 of 2002.
Tamil Nadu Act 32 of 2002.	9. In section 12 of the Thiruvalluvar University Act, 2002, in the second proviso to sub-section (3), for the expression “sixty-five years”, the expression “seventy years” shall be substituted.	Amendment of Tamil Nadu Act 32 of 2002.
Tamil Nadu Act 33 of 2008.	10. In section 10 of the Tamil Nadu Teachers Education University Act, 2008, in the second proviso to sub-section (4), for the expression “sixty-five years”, the expression “seventy years” shall be substituted.	Amendment of Tamil Nadu Act 33 of 2008.
Tamil Nadu Ordinance 5 of 2012.	11. (1) The Tamil Nadu Universities Laws (Amendment) Ordinance, 2012 is hereby repealed.	Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Bharathiar University Act, 1981 or the Bharathidasan University Act, 1981 or the Mother Teresa Women's University Act, 1984 or the Alagappa University Act, 1985 or the Manonmaniam Sundaranar University Act, 1990 or the Periyar University Act, 1997 or the Tamil Nadu Open University Act, 2002 or the Thiruvalluvar University Act, 2002 or the Tamil Nadu Teachers Education University Act, 2008, as amended by the said Ordinance, shall be deemed to have been done or taken under the respective Acts, as amended by this Act.

Tamil Nadu Act
1 of 1982.
Tamil Nadu Act
2 of 1982.
Tamil Nadu Act
15 of 1984.
Tamil Nadu Act
23 of 1985.
Tamil Nadu Act
31 of 1990.
Tamil Nadu Act
45 of 1997.
Tamil Nadu Act
27 of 2002.
Tamil Nadu Act
32 of 2002.
Tamil Nadu Act
33 of 2008.

STATEMENT OF OBJECTS AND REASONS.

The Vice-Chancellor of University shall hold office upto the age of sixty - five years under the Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982), the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982), the Mother Teresa Women's University Act, 1984 (Tamil Nadu Act 15 of 1984), the Alagappa University Act, 1985 (Tamil Nadu Act 23 of 1985), the Manonmaniam Sundaranar University Act, 1990 (Tamil Nadu Act 31 of 1990), the Periyar University Act, 1997 (Tamil Nadu Act 45 of 1997), the Tamil Nadu Open University Act, 2002 (Tamil Nadu Act 27 of 2002), the Thiruvalluvar University Act, 2002 (Tamil Nadu Act 32 of 2002) and the Tamil Nadu Teachers Education University Act, 2008 (Tamil Nadu Act 33 of 2008). The Government decided to amend the above said Tamil Nadu Acts to raise the retirement age of the Vice-Chancellors from sixty- five years to seventy years on par with the Central Universities Act, 2009 (Central Act 25 of 2009) so as to utilise the knowledge gained by academician for the enrichment of education in this State. Accordingly, the Tamil Nadu Universities Laws (Amendment) ordinance, 2012 (Tamil Nadu Ordinance 5 of 2012) was promulgated by the Governor on the 14th July 2012 and the same was published in the *Tamil Nadu Government Gazette, Extraordinary*, dated the 14th July 2012.

2. The Bill seeks to replace the said Ordinance.

P. PALANIAPPAN,
Minister for Higher Education.

A.M.P. JAMALUDEEN,
Secretary.